

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 205
(IB)-67/ND/2024
IA- 1488/2024

IN THE MATTER OF:

IDBI Bank Limited (Through Jai Kishan Teotia) ... **Applicant/Petitioner**
Versus

Anu Appiah ... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1488/2024: Proof of service stated to have been filed by the Applicant is not available on record issue fresh notice. Present IA has been preferred under Section 99 of the IBC, 2016. Let the notice be issued to the Respondent/Personal Guarantor returnable on 22.04.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice upon respondent through all modes including E-mail and file affidavit/proof of service within one week.

List on 22.04.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)